

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

207. IA/2820/2021 IN C.P. (IB)/1398(MB)2020

IN THE MATTER OF

Autade Sugars Private Limited

V/s

Fabtech Sugar Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 19.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: None
For the SRA: Adv. Rohit Gupta (PH)

ORDER

I.A. 2820/2021

None for the Applicant. Adv. Rohit Gupta appearing on behalf of the SRA prays for time for filing substitution application. In the interest of justice, adjourned to **27.08.2024** for arguments. On perusal of the order file, we find that no notice has been issued to the Respondent.

Notice of Motion- Registry as well as Applicant are directed to issue notice to the Respondent. The Applicant shall file service affidavit along with copy of notice sent to the Respondent, original postal receipt, track report/ acknowledgements, email etc, at least two days before the next date of hearing. Registry is also directed to submit service report along with copy of notice sent to the Respondent, postal receipt, track report/acknowledgement.

Upon service, the Respondent is directed to file the reply before the next date of hearing,
by serving an advance copy to the Counsel for the Applicant.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

Shubham